

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2046
TO BE ANSWERED ON 29TH NOVEMBER, 2019**

SETTING UP OF CGHS DISPENSARIES/ HOSPITALS

2046. DR. DHAL SINGH BISEN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the provisions/rules/ criteria prescribed/fixed for setting up of CGHS dispensaries/hospitals for CGHS beneficiaries;
- (b) whether a CGHS dispensary/ hospital is proposed to be opened in various parts of the country including Parliamentary Constituency of Balaghat and Siwani where there are a large number of working and retired Government employees and staff of HCL mile who do not have medical facilities there at present; and
- (c) if so, by when such a proposal is likely to get a concrete shape and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): The norms for establishment of new Wellness Centre under CGHS are as under:-

I. In an existing CGHS City:-

For opening of a new CGHS Wellness Centre in an existing CGHS City, there has to be a minimum of 2000 Card holders (serving employees of Central Government and Central Civil Pensioners).

II. Extension of CGHS to a new City:-

For extension of CGHS to a new City, there has to be a minimum of 6000 Card holders.

(b) & (c): At present, there is no such proposal. Opening of new CGHS Wellness Centre is considered as per the extant norms in this regard, subject to availability of resources.